

5/7/02 Mr. Ashwin, Adv. Brief holder for
Mr. R. Lalaya, counsel for applicant

Heard.

The applicant was appointed
as EDCM in place of one Sh. Lalaya,
who was facing criminal charges. Sh. Lalaya
was exonerated from all the charges. The
applicant was, therefore, shown the door.

Now the applicant has come
before this Tribunal with the prayer
that he may be directed to be
appointed on some suitable post -
as he has worked on the post of
EDCM for about 7 years. The
learned counsel for the applicant
is not in a position to indicate
that the applicant has an indefeasible
right to such appointment.

This OA is, therefore, dismissed.

However, the applicant may make
a representation to the departmental
authorities taking all the grounds
which he has taken in the present
OA and if he does so within
15 days from the date of receipt
of a certified copy of this order,
the respondents shall consider his
case taking into consideration
his past services and pass an
appropriate speaking order.

R.C.
16/7/02

2002 10000
10000 10000

(Gopal Singh)

2002 10000
10000 10000

Part II and III destroyed
in my presence on 24.7.02
under the supervision of
section officer () as per
order dated 14.5.02

Section Officer (Record)

Copy of order along
with copy of Annex
Page 1 to 21 send
to R-1 to R-3 by
Regd. A/D
vide 235
to 237
dt 15/7/02
Recd. R-1
and R-3 (without
sign.)